MINUTES OF NORMS COMMITTEE (NC-7) OF
PLASTIC & RUBBER PRODUCTS'
MEETING NO.**2/AM19**
(HELD ON 18.04.2018)
UNDER THE CHAIRMANSHIP OF
SHRI S.B.S. REDDY, ADDL. DGFT

Meeting No. 2/87-NC-7/2018 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 18.04.2018, under the Chairmanship of Shri S.B.S. Reddy, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

1) Shri Shaish Kumar, Technical Expert (Consultant), DGFT
2) Shri Nand Lal, Consultant, DIPP
3) Ms Chitra Sharma, Dy. DGFT
4) Shri Ashok Chander Bhatt, FTDO

2. Following are the **decisions of the Norms Committee** after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-10	**M/s SNF (India) Pvt. Ltd.**	**HQ F. No. 01/87/050/00357/AM15/DES-VII**	Status: **Rejected**
NC No.:2/AM19 Dated: 18.04.2018	**Adv. Lic. No. and Date 2610012696 dated 11.11.2014**	**RA F. No. 26/24/040/00013/AM15**	

Subject: Request of M/s SNF (India) Pvt. Ltd., Visakhapatanm for amendment of export Item description by deleting Non Volatile Solid Condition for regularization of EODC in respect of their various authorizations. for fixation of adhoc norms in respect of Advance Authorization No.2610012696 dated 11.11.2014

Decision : The committee considered the request of the firm and decided to reject the case as no technical Justification given for deletion of Non Volatile Solid Condition. Moreover, previous relaxation was one time and party should have exported subsequently with concerned declaration. Export item is also in brand name.

Case No. A-11	**M/s SNF (India) Pvt. Ltd.**	**HQ F. No. 01/87/050/00011/AM15/DES-VII**	Status: **Rejected**
NC No.:2/AM19 Dated: 18.04.2018	**Adv. Lic. No. and Date 0910056188 dated 31.05.2013**	**RA F. No. 09/24/040/00019/AM14**	

Subject: Request of M/s SNF (India) Pvt. Ltd., Visakhapatanm for amendment of export Item description by deleting Non Volatile Solid Condition for regularization of EODC in respect of their various authorizations. for fixation of adhoc norms in respect of Advance Authorization No. 0910056188 dated 31.05.2013

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Decision : The committee considered the request of the firm and decided to reject the case as no technical Justification given for deletion of Non Volatile Solid Condition. Moreover, previous relaxation was one time and party should have exported subsequent with concerned declaration. Export item is also in brand name.

Case No. A-12	**M/s SNF (India) Pvt. Ltd.**	**HQ F. No. 01/87/050/00449/AM14/DES-VII**	Status: **Rejected**
NC No.:2/AM19 Dated: 18.04.2018	**Adv. Lic. No. and Date 2610012233 dated 29.11.2013**	**RA F. No. 26/24/040/00005/AM14**	

Subject: Request of M/s SNF (India) Pvt. Ltd., Visakhapatanm for amendment of export Item description by deleting Non Volatile Solid Condition for regularization of EODC in respect of their various authorizations. for fixation of adhoc norms in respect of Advance Authorization No. 2610012233 dated 29.11.2013

Decision : The committee considered the request of the firm and decided to reject the case as no technical Justification given for deletion of Non Volatile Solid Condition. Moreover, previous relaxation was one time and party should have exported subsequent with concerned declaration. Export item is also in brand name.

Case No. A-13	**M/s SNF (India) Pvt. Ltd.**	**HQ F. No. 01/87/050/00448/AM14/DES-VII**	Status: **Rejected**
NC No.:2/AM19 Dated: 18.04.2018	**Adv. Lic. No. and Date 2610012232 dated 29.11.2013**	**RA F. No. 26/24/040/00004/AM14**	

Subject: Request of M/s SNF (India) Pvt. Ltd., Visakhapatanm for amendment of export Item description by deleting Non Volatile Solid Condition for regularization of EODC in respect of their various authorizations. for fixation of adhoc norms in respect of Advance Authorization No. 2610012233 dated 29.11.2013

Decision : The committee considered the request of the firm and decided to reject the case as no technical Justification given for deletion of Non Volatile Solid Condition. Moreover, previous relaxation was one time and party should have exported subsequent with concerned declaration. Export item is also in brand name.

Case No. A-14	**M/s SNF (India) Pvt. Ltd.**	**HQ F. No. 01/87/050/00318/AM14/DES-VII**	Status: **Rejected**
NC No.:2/AM19 Dated: 18.04.2018	**Adv. Lic. No. and Date 2610012073 dated 23.09.2013**	**RA F. No. 26/24/040/00001/AM14**	

Subject: Request of M/s SNF (India) Pvt. Ltd., Visakhapatanm for amendment of export Item description by deleting Non Volatile Solid Condition for regularization of EODC in respect of their various authorizations. for fixation of adhoc norms in respect of Advance Authorization No. 2610012073 dated 23.09.2013

Decision : The committee considered the request of the firm and decided to reject the case as no technical

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Justification given for deletion of Non Volatile Solid Condition. Moreover, previous relaxation was one time and party should have exported subsequent with concerned declaration. Export item is also in brand name.

Case No. A-15	**M/s SNF (India) Pvt. Ltd.**	**HQ F. No. 01/87/050/00273/AM13/DES-VII**	Status: **Rejected**
NC No.:2/AM19 Dated: 18.04.2018	**Adv. Lic. No. and Date 0910053770 dated 11.09.2012**	**RA F. No. 09/24/040/00253/AM13**	

Subject: Request of M/s SNF (India) Pvt. Ltd., Visakhapatanm for amendment of export Item description by deleting Non Volatile Solid Condition for regularization of EODC in respect of their various authorizations. for fixation of adhoc norms in respect of Advance Authorization No. 0910053770 dated 11.09.2012

Decision : The committee considered the request of the firm and decided to reject the case as no technical Justification given for deletion of Non Volatile Solid Condition. Moreover, previous relaxation was one time and party should have exported subsequent with concerned declaration. Export item is also in brand name.

Case No. A-16	**M/s SNF (India) Pvt. Ltd.**	**HQ F. No. 01/87/050/00179/AM13/DES-VII**	Status: **Rejected**
NC No.:2/AM19 Dated: 18.04.2018	**Adv. Lic. No. and Date 0910053177 dated 04.07.2012**	**RA F. No. 09/24/040/00117/AM13**	

Subject: Request of M/s SNF (India) Pvt. Ltd., Visakhapatanm for amendment of export Item description by deleting Non Volatile Solid Condition for regularization of EODC in respect of their various authorizations. for fixation of adhoc norms in respect of Advance Authorization No. 0910053177 dated 04.07.2012

Decision : The committee considered the request of the firm and decided to reject the case as no technical Justification given for deletion of Non Volatile Solid Condition. Moreover, previous relaxation was one time and party should have exported subsequent with concerned declaration. Export item is also in brand name.

Online Cases

1	**Case No.:66/18/87-ALC1/2015**	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Approved**
	HQ File :01/87/050/00236/AM16/	RLA File :34/24/040/00078/AM16/	Lic.No/Date:3410041345 02.07.2015	

Decision : The Committee considered the case and decided to fix the following adhoc-norms. Total 9% wastage has been considered on account of generation of water and other wastages :

EXPORT ITEM	QTY	IMPORT ITEM	QTY
POLYESTER RESIN SOLUTION (55+/-1% RESIN CONTENT) VOY8152A	20000 K.g	1. Neo Pentyl Glycol	4326.920 K.G
		2. Phthalic Anhydride	4769.230 K.G

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		3. Adipic Acid	1923.080 K.G
		4. C-9	9060 K.G
		5. Isophthalic acid	1923.080 K.G
	RA may take consequential action as per Policy / Procedures.		

2	**Case No.:104/2/87-ALC1/2017**	Party Name: DHARIYAL POLYMERS PVT.LTD.	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Rejected**
	HQ File :01/87/050/00161/AM18/	RLA File :08/24/040/00197/AM16/	Lic.No/Date:0810136110 24.09.2015	
	Decision : The committee considered the case as per agenda and decided to reject the case as Export and Import Items are same.			

3	**Case No.:105/2/87-ALC1/2017**	Party Name: DHARIYAL POLYMERS PVT.LTD.	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Rejected**
	HQ File :01/87/050/00162/AM18/	RLA File :08/24/040/00198/AM16/	Lic.No/Date:0810136111 24.09.2015	
	Decision: The committee considered the case as per agenda and decided to reject the case as Export and Import Items are same.			

4	**Case No.:106/2/87-ALC1/2017**	Party Name: DHARIYAL POLYMERS PVT.LTD.	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Rejected**
	HQ File :01/87/050/00163/AM18/	RLA File :08/24/040/00199/AM16/	Lic.No/Date:0810136112 24.09.2015	
	Decision : The committee considered the case as per agenda and decided to reject the case as Export and Import Items are same.			

5	**Case No.:10/1/87-ALC1/2016**	Party Name: COVESTRO (INDIA) PRIVATE LIMITED	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Rejected**
	HQ File :01/87/050/00364/AM16/	RLA File :03/94/040/00555/AM16/	Lic.No/Date:0310801704 11.01.2016	
	Decision: The committee considered the case as per agenda and decided to reject the case as no complete information is given.			

6	**Case No.:28/2/87-ALC1/2016**	Party Name: LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Deferred**
	HQ File :01/87/050/00030/AM17/	RLA File :03/95/040/00954/AM16/	Lic.No/Date:0310803100 07.03.2016	
	Decision: The Committee considered the case and decided to refer the matter to DIPP.			

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7	**Case No.:33/4/87-ALC1/2017**	Party Name: IMAGE LABELS PVT.LTD.,	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Approved**
	HQ File :01/87/050/00315/AM18/	RLA File :07/24/040/00085/AM16/	Lic.No/Date:0710109791 06.05.2016	

Decision : The Committee considered the case and decided to approve following adhoc-norms :

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyester Printed Self Adhesive Labels (Square / Rectangular)	17500 KG	1. Polyester Film / Sheet (125 Microns to 500 Microns)	9625 KG
		2. Double Sided Adhesive Tape with Release Paper	8750 KG

RA may take consequential action as per Policy / Procedures.

8	**Case No.:58/13/87-ALC1/2016**	Party Name: DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Deferred**
	HQ File :01/87/050/00333/AM17/	RLA File :03/94/040/00439/AM17/	Lic.No/Date:0310807192 18.08.2016	

Decision : The Committee considered the case and decided to refer the matter to Technical Expert (Consultant), DGFT.

9	**Case No.:10/14/87-ALC1/2016**	Party Name: DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Deferred**
	HQ File :01/87/050/00343/AM17/	RLA File :03/94/040/00438/AM17/	Lic.No/Date:0310807191 18.08.2016	

Decision : The Committee considered the case and decided to refer the matter to Technical Expert (Consultant), DGFT.

10	**Case No.:11/14/87-ALC1/2016**	Party Name: DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Deferred**
	HQ File :01/87/050/00344/AM17/	RLA File :03/94/040/00440/AM17/	Lic.No/Date:0310807221 19.08.2016	

Decision : The Committee considered the case and decided to refer the matter to Technical Expert (Consultant), DGFT.

11	**Case No.:13/14/87-ALC1/2016**	Party Name: DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Deferred**
	HQ File :01/87/050/00346/AM17/	RLA File :03/94/040/00448/AM17/	Lic.No/Date:0310807222 19.08.2016	

Decision: The Committee considered the case and decided to refer the matter to Technical Expert (Consultant), DGFT.

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12	**Case No.:14/14/87-ALC1/2016**	Party Name: DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Deferred**
	HQ File :01/87/050/00347/AM17/	RLA File :03/94/040/00447/AM17/	Lic.No/Date:0310807226 19.08.2016	
	Decision: The Committee considered the case and decided to refer the matter to Technical Expert (Consultant), DGFT.			

13	**Case No.:56/15/87-ALC1/2016**	Party Name: DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Deferred**
	HQ File :01/87/050/00449/AM17/	RLA File :03/94/040/00501/AM17/	Lic.No/Date:0310807576 02.09.2016	
	Decision: The Committee considered the case and decided to refer the matter to Technical Expert (Consultant), DGFT.			

14	**Case No.:57/15/87-ALC1/2016**	Party Name: DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Deferred**
	HQ File :01/87/050/00450/AM17/	RLA File :03/94/040/00503/AM17/	Lic.No/Date:0310807577 02.09.2016	
	Decision: The Committee considered the case and decided to refer the matter to Technical Expert (Consultant), DGFT.			

15	**Case No.:59/15/87-ALC1/2016**	Party Name: DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Deferred**
	HQ File :01/87/050/00452/AM17/	RLA File :03/94/040/00509/AM17/	Lic.No/Date:0310807615 06.09.2016	
	Decision: The Committee considered the case and decided to refer the matter to Technical Expert (Consultant), DGFT.			

16	**Case No.:60/15/87-ALC1/2016**	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Deferred**
	HQ File :01/87/050/00453/AM17/	RLA File :03/94/040/00514/AM17/	Lic.No/Date:0310808235 03.10.2016	
	Decision: The Committee considered the case and decided to refer the matter to DIPP.			

17	**Case No.:95/15/87-ALC1/2016**	Party Name: DSM INDIA PVT. LTD	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Deferred**
	HQ File :01/87/050/00488/AM17/	RLA File :31/83/040/00074/AM17/	Lic.No/Date:3110066510 26.12.2016	
	Decision: The Committee considered the case and decided to refer the matter to Technical Expert (Consultant), DGFT.			

18	**Case No.:44/16/87-ALC1/2016**	Party Name: DSM INDIA PVT. LTD	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Deferred**

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	HQ File :01/87/050/00571/AM17/	RLA File :31/83/040/00142/AM17/	Lic.No/Date:3110066564 27.01.2017	
	Decision: The Committee considered the case and decided to refer the matter to Technical Expert (Consultant), DGFT.			

19	**Case No.:56/16/87-ALC1/2016**	Party Name: SASA RUBBERS PRIVATE LIMITED	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Deferred**
	HQ File :01/87/050/00583/AM17/	RLA File :24/24/040/00030/AM17/	Lic.No/Date:2410042143 08.02.2017	
	Decision: The Committee considered the case and decided to refer the matter to DIPP.			

20	**Case No.:50/1/87-ALC1/2017**	Party Name: SNR RECLAMATIONS PVT.LTD;	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Deferred**
	HQ File :01/87/050/00050/AM18/	RLA File :30/24/040/00038/AM17/	Lic.No/Date:3010103946 09.02.2017	
	Decision: The Committee considered the case and decided to refer the matter to DIPP.			

21	**Case No.:75/2/87-ALC1/2017**	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Deferred**
	HQ File :01/87/050/00132/AM18/	RLA File :03/95/040/00881/AM17/	Lic.No/Date:0310811075 09.02.2017	
	Decision: The Committee considered the case and decided to refer the matter to DIPP.			

22	**Case No.:127/2/87-ALC1/2017**	Party Name: EASTMAN RECLAMATIONS	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Deferred**
	HQ File :01/87/050/00184/AM18/	RLA File :30/24/040/00047/AM16/	Lic.No/Date:3010103973 07.03.2017	
	Decision: The Committee considered the case and decided to refer the matter to DIPP.			

23	**Case No.:129/2/87-ALC1/2017**	Party Name: EASTMAN RECLAMATIONS	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Deferred**
	HQ File :01/87/050/00186/AM18/	RLA File :30/24/040/00035/AM17/	Lic.No/Date:3010103974 07.03.2017	
	Decision: The Committee considered the case and decided to refer the matter to DIPP.			

24	**Case No.:78/2/87-ALC1/2017**	Party Name: VRINDAVAN PLASTIC INDUSTRIES	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Approved**
	HQ File :01/87/050/00135/AM18/	RLA File :03/95/040/00963/AM17/	Lic.No/Date:0310811798 14.03.2017	
	Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:			

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EXPORT ITEM	QTY	IMPORT ITEM	QTY
POLYSTYRENE (PS) (GPPS/HIPS) COMPOUND GRANULES	100000 KG	GPPS/HIPS (REGRIND/LUMPS/ BLOCKS/AGGLOMERATE/ RECYCLED GRANULES)	101850 KG
RA may take consequential action as per Policy / Procedures.			

25	**Case No.:128/2/87-ALC1/2017**	Party Name: KOHINOOR RECLAMATIONS	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Deferred**
	HQ File :01/87/050/00185/AM18/	RLA File :30/24/040/00011/AM17/	Lic.No/Date:3010103981 14.03.2017	
	Decision: The Committee considered the case and decided to refer the matter to DIPP.			

26	**Case No.:101/2/87-ALC1/2017**	Party Name: TINNA RUBBER AND INFRASTRUCTURE LTD.	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Deferred**
	HQ File :01/87/050/00158/AM18/	RLA File :05/24/040/00661/AM17/	Lic.No/Date:0510402111 31.03.2017	
	Decision: The Committee considered the case and decided to refer the matter to DIPP.			

27	**Case No.:48/3/87-ALC1/2017**	Party Name: RAPID ENGINEERING CO.P.LTD.	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Approved**
	HQ File :01/87/050/00249/AM18/	RLA File :05/24/040/00659/AM17/	Lic.No/Date:0510402143 03.04.2017	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
POWDER COATING RESIN (PCR) CONTAINING 23% EPOXY RESIN AND 35% POLYESTER RESIN	500000 KG	1. Epoxy Resin	116383.600 KG
		2. Polyester Resin	179092.600 KG
		3. Titanium Dioxide	67307.760 KG
		4. Benzoin	1545.370 KG
		5. Carbon Black	7164.830 KG
		6. Wax	605.030 KG
		7. Leveling Agent	6527.290 KG
		8. Barium Sulphate Precipitated	133217 KG
		9. TRI GLYCIDYL ISO CYANURATE (TGIC)	6428.740 KG
RA may take consequential action as per Policy / Procedures.			

28	**Case No.:96/2/87-ALC1/2017**	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Deferred**
	HQ File :01/87/050/00153/AM18/	RLA File :05/23/040/00628/AM17/	Lic.No/Date:0510402232 17.04.2017	

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Decision: The Committee considered the case as per agenda and noted that the reply of the firm is under examination in DIPP. Therefore, committee decided to defer the matter.

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Case No.:76/3/87-ALC1/2017	Party Name: MPD INDUSTRIES PVT. LTD.,	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Approved**
HQ File :01/87/050/00277/AM18/	RLA File :56/24/040/00046/AM17/	Lic.No/Date:5610005125 26.04.2017	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
REACTIVE POLYAMIDE RESIN	112000 KG	1. DIMER ACID	72800 KG
		2. TRIETHYLENE PENTAMINE (TEPA)	22400 KG
		3. DIETHYLENE TRIAMINE (DETA)	22400 KG

RA may take consequential action as per Policy / Procedures.

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Case No.:31/3/87-ALC1/2017	Party Name: VASUDHA CHEMICALS PVT. LTD.	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Deferred**
HQ File :01/87/050/00232/AM18/	RLA File :03/95/040/00067/AM18/	Lic.No/Date:0310812876 27.04.2017	

Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.

a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
c) Chemical name, Technical specifications of items proposed to be imported.
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

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Case No.:77/3/87-ALC1/2017	Party Name: MPD INDUSTRIES PVT. LTD.,	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Approved**
HQ File :01/87/050/00278/AM18/	RLA File :56/24/040/00052/AM17/	Lic.No/Date:5610005137 05.05.2017	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
REACTIVE POLYAMIDE RESIN	105000 KG	1. DIMER ACID	68250 KG
		2. TRIETHYLENE PENTAMINE (TEPA)	21000 KG
		3. DIETHYLENE TRIAMINE	21000 KG

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		(DETA)	
RA may take consequential action as per Policy / Procedures.			

32	**Case No.:134/2/87-ALC1/2017**	Party Name: DSM INDIA PVT. LTD	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Approved**
	HQ File :01/87/050/00191/AM18/	RLA File :31/83/040/00016/AM18/	Lic.No/Date:3110066730 12.05.2017	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
20% Glass Fiber Reinforced Micro Sphere Based PBT Compound containing minimum 57% of PBT (ARNITE TZ 6280)	54000 kg	PBT CHIPS / GRANULES (BASE POLYMER)	31266 kg
		GLASS FIBER CHOPPED STRANDS REINF. AGENT	10908 kg
		MICROPEARL GLASS BEADS REINF. AGT	11016 kg
		MASTERBATCH COLORANT	1085.400kg
		LOXIOL MOULD RELEASING AGENT	264.600kg

RA may take consequential action as per Policy / Procedures.

33	**Case No.:42/3/87-ALC1/2017**	Party Name: CLASSIC IMPEX	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Approved**
	HQ File :01/87/050/00243/AM18/	RLA File :05/23/040/00052/AM18/	Lic.No/Date:0510402591 16.05.2017	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC COMPOUND	100000 KG	1. PVC / PVC RESIN	91211 KG
		2. DI Octyl Pthalate (DOP) -DOP	8827 KG
		3. Titanium Dioxide	1962 KG

RA may take consequential action as per Policy / Procedures.

34	**Case No.:135/2/87-ALC1/2017**	Party Name: DSM INDIA PVT. LTD	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Deferred**
	HQ File :01/87/050/00192/AM18/	RLA File :31/83/040/00017/AM18/	Lic.No/Date:3110066755 22.05.2017	

Decision: The Committee considered the case and decided to refer the matter to Technical Expert (Consultant), DGFT.

35	**Case No.:136/2/87-ALC1/2017**	Party Name: DSM INDIA PVT. LTD	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Deferred**
	HQ File :01/87/050/00193/AM18/	RLA File :31/83/040/00019/AM18/	Lic.No/Date:3110066754	

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			22.05.2017	
	Decision: The Committee considered the case and decided to refer the matter to Technical Expert (Consultant), DGFT.			

36	**Case No.:78/3/87-ALC1/2017**	Party Name: GOLDEN ROLLS PVT LTD	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Deferred**
	HQ File :01/87/050/00279/AM18/	RLA File :33/24/040/00002/AM18/	Lic.No/Date:3310030393 22.05.2017	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. **f) Separate quantity of Rubber compound and Aluminium in export**			

37	**Case No.:21/3/87-ALC1/2017**	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Approved**
	HQ File :01/87/050/00222/AM18/	RLA File :03/94/040/00039/AM18/	Lic.No/Date:0310813465 23.05.2017	

Decision : Based on the technical comment of DIPP furnished vide letter no. 7/396/2017-TSW date 28.12.2017 in meeting No-8/87 ALC1/2017 dated 11.01.2018, the Committee decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY PER KG OF EXPORT
Ecopuf B 1410 R Blended Polyol	32000 kg	1. Phthalic Anhydride	0.0491 Kg
		2. Diethylene Glycol	0.0694 Kg
		3. Propylene Oxide	0.4422 Kg
		4. Dichlorofluroethane (HCFC 141 b)	0.2461 Kg
		5. Penta Methyldiethylenetriamine	0.0022 Kg
		6. Dimethylcyclohexyalmine	0.0066 Kg
		7. Silicon Surfactant	0.0147 Kg
		8. Catalyst (Toyocat F-40)	0.0013 Kg
		9. Catalyst (Dabco TMR -2)	0.0029 kg

RA may take consequential action as per Policy / Procedures.

38	**Case No.:16/3/87-ALC1/2017**	Party Name: EURASIA POLYCHEM PVT. LTD.	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Approved**
	HQ File	RLA File	Lic.No/Date:0310813598	

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:01/87/050/00217/AM18/	:03/94/040/00776/AM17/	26.05.2017	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
ADDITIVE MASTERBATCH Containing 60% Hydrocarbon resin and 40% Polypropylene	24000 KG	1. HYDROCARBON RESIN	14541 KG
		2. POLYPROPYLENE GRANULES	9699 KG
RA may take consequential action as per Policy / Procedures.			

39	**Case No.:24/3/87-ALC1/2017**	Party Name: KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Deferred**
	HQ File :01/87/050/00225/AM18/	RLA File :03/94/040/00136/AM18/	Lic.No/Date:0310813644 29.05.2017	
	Decision: The Committee considered the case and decided to refer the matter to Technical Expert (Consultant), DGFT.			

40	**Case No.:54/3/87-ALC1/2017**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Deferred.**
	HQ File :01/87/050/00255/AM18/	RLA File :08/24/040/00526/AM17/	Lic.No/Date:0810140400 31.05.2017	
	Decision: The Committee considered the case as per agenda and decided to defer the case.			

41	**Case No.:58/3/87-ALC1/2017**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Approved**
	HQ File :01/87/050/00259/AM18/	RLA File :08/24/040/00040/AM18/	Lic.No/Date:0810140399 31.05.2017	

Decision : Taking cle from SION the committee decided to approve following adhoc norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
MELAMINE FORMALDEHYDE RESIN MF-268 (RESIN CONTENT 60+/-2%)	1 kg	1. BUTANOL	0.583 kg
		2. MELAMINE	0.3 Kg
RLA may take consequential action as per Policy / Procedures.			

42	**Case No.:55/3/87-ALC1/2017**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Deferred**
	HQ File :01/87/050/00256/AM18/	RLA File :08/24/040/00528/AM17/	Lic.No/Date:0810140422 01.06.2017	
	Decision: The Committee considered the case as per agenda and decided to defer the case.			

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43	**Case No.:27/3/87-ALC1/2017**	Party Name: GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Approved**
	HQ File :01/87/050/00228/AM18/	RLA File :03/94/040/00189/AM18/	Lic.No/Date:0310813745 02.06.2017	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
POLYSTER RELEASE LINER 3380.950 KGS 47942 SQM	47942 Sq. meter	1. POLYMER (SYL-Off-7555 Coating)	100.678 kg
		2. CROSS LINKER (SYL-Off-7561)	3.520 kg

RA may take consequential action as per Policy / Procedures.

44	**Case No.:1/4/87-ALC1/2017**	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Approved**
	HQ File :01/87/050/00283/AM18/	RLA File :03/94/040/00620/AM17/	Lic.No/Date:0310813800 07.06.2017	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	**QTY**	**IMPORT ITEM**	**QTY**
PVC Compound (Power Cable Grade)	100825 kg	1. PVC Resin	58418.010KG
		2. Dioctyl Phthalate Plasticizer (DOP)	19761.700KG
		3. Chlorinated Paraffins Plasticizers	12855.190KG

RA may take consequential action as per Policy / Procedures.

45	**Case No.:35/3/87-ALC1/2017**	Party Name: SHRIRAM SEPL COMPOSITES PVT LTD	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Deferred**
	HQ File :01/87/050/00236/AM18/	RLA File :04/24/040/00192/AM17/	Lic.No/Date:0410163218 12.06.2017	

Decision: The Committee considered the case and decided to refer the matter to DIPP.

46	**Case No.:53/3/87-ALC1/2017**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Deferred**
	HQ File :01/87/050/00254/AM18/	RLA File :08/24/040/00517/AM17/	Lic.No/Date:0810140470 12.06.2017	

Decision : The Committee considered the case as per agenda and decided to defer the case.

47	**Case No.:56/3/87-ALC1/2017**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Approved**

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HQ File :01/87/050/00257/AM18/	RLA File :08/24/040/00012/AM18/	Lic.No/Date:0810140474 12.06.2017	

Decision :

Decision : The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No. -46011/20/2009-PC-II dated 17.04.2015 the following adhoc norms are approved :-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin S – 5060 LV (Resin Content 80 +/-2%)	1 kg	1. Distilled Fatty Acid	0.446 kg
		2. Glycerine	0.031kg
		3. Pentaerithritol	0.0770 kg
		4. Phthalic Anhydride	0.213kg
		5. Mineral Turpentine Oil (MTO)/Low Aromatic White Spirit (LAWS)	0.152kg
		6. Xylene	0.058 kg

RLA may take consequential action as per Policy / Procedures.

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Case No.:52/3/87-ALC1/2017	Party Name: BULK LIQUID SOLUTIONS PVT LTD	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Approved**
HQ File :01/87/050/00253/AM18/	RLA File :07/24/040/00087/AM18/	Lic.No/Date:0710111747 13.06.2017	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
ONE LOOP BAGS CONTAINING PP GRANULES 344700 Kgs PLASTIC COLOUR MASTER BATCH 10000 Kgs UV STABILIZER MB 10441 Kgs ENHANCED PE RESIN / LDPE GRANULES / LLDPE GRANULES 131913 Kgs ANTI BLOCK MB 3050 Kgs PPA MB 1525 Kgs ETHYLENE VINYL ACETATE CO POLYMER 15250 Kgs	516879 Kg	ENHANCED POLYETHYLENE RESIN / LDPE GRANULES / LLDPE GRANULES	138509 Kg
		PLASTIC ADDITIVE MASTERBATCH - ANTI BLOCK MASTER BATCH	3200 Kg
		PLASTIC ADDITIVE MASTERBATCH - PPA MASTER BATCH	1600 Kg
		ETHYLENE VINYL ACETATE CO POLYMER	16013 Kg
		POLYPROPYLENE GRANULES	379171 Kg
		PLASTIC COLOUR MASTER BATCH	10500 Kg
		U.V. STABILIZER MASTER BATCH	10650 Kg

RA may take consequential action as per Policy / Procedures.

49	**Case No.:79/3/87-ALC1/2017**	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:2/87-ALC1/2018	**Status: Rejected**

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			18.04.2018	
	HQ File :01/87/050/00280/AM18/	RLA File :34/24/040/00308/AM17/	Lic.No/Date:3410043284 14.06.2017	
	Decision: The committee note that D/L dated 15.01.2018 was issued by DGFT to firm and requisite information has not been received so far. Thus, the Committee decided to **reject** the case.			

50	**Case No.:2/3/87-ALC1/2017**	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Deferred**
	HQ File :01/87/050/00203/AM18/	RLA File :03/94/040/00183/AM18/	Lic.No/Date:0310814010 15.06.2017	
	Decision: The Committee considered the case and decided to refer the matter to DIPP.			

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	Case No.:4/4/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Approved**
	HQ File :01/87/050/00286/AM18/	RLA File :03/94/040/00068/AM18/	Lic.No/Date:0310814087 19.06.2017	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Cross Linkable LDPE Compound	271000 kg	1.LDPE Granules	270837.400kg
		Tri Methoxy Vinyl Silane	3794 kg
		Di-Cumylperoxide (DCP)	216.800kg
		Antioxidant	216.800kg
		Relevant Gusseted Bag	As per packing policy
RA may take consequential action as per Policy / Procedures.			

52	**Case No.:43/3/87-ALC1/2017**	Party Name: COLORPLAST SYSTEMS PVT LTD	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Deferred**
	HQ File :01/87/050/00244/AM18/	RLA File :05/23/040/00113/AM18/	Lic.No/Date:0510403191 21.06.2017	
	Decision: The Committee considered the case and decided to refer the matter to Technical Expert (Consultant), DGFT.			

53	**Case No.:80/3/87-ALC1/2017**	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Rejected**
	HQ File :01/87/050/00281/AM18/	RLA File :34/24/040/00078/AM18/	Lic.No/Date:3410043300 21.06.2017	
	Decision: The committee note that D/L dated 15.01.2018 was issued by DGFT to firm and requisite information has not been received so far. Thus, the Committee decided to **reject** the case. .			

54	**Case No.:36/3/87-ALC1/2017**	Party Name: VERSATILE CARD	Meet No/Date:2/87-	**Status: Approved**

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	TECHNOLOGY PVT LTD	ALC1/2018 18.04.2018	
HQ File :01/87/050/00237/AM18/	RLA File :04/24/040/00063/AM18/	Lic.No/Date:0410163274 27.06.2017	

Decision : The Committee considered the case as per agenda and taking cue from SION, decided to approve the following Adhoc Norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Printed Cards (25000 kgs)	5000000 Numbers	1. Homo Polymer Sheets/PVC White Core of relevant thickness	30500 kg
		2. Printing Ink	223.210 kg
RA may take consequential action as per Policy / Procedures.			

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Case No.:37/3/87-ALC1/2017	Party Name: VERSATILE CARD TECHNOLOGY PVT LTD	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Approved**
HQ File :01/87/050/00238/AM18/	RLA File :04/24/040/00065/AM18/	Lic.No/Date:0410163276 27.06.2017	

Decision : The Committee considered the case as per agenda and taking cue from SION, decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Printed Laminated Card (20000 kgs)	4000000 Numbers	1. Homo Polymer Sheets/PVC White Core of relevant thickness	21270 kg
		2. Printing Ink	178.570 kg
		3. Coated Overlay	3130 kg
RA may take consequential action as per Policy / Procedures.			

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Case No.:45/3/87-ALC1/2017	Party Name: KLJ POLYMERS AND CHEMICALS LTD	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Approved**
HQ File :01/87/050/00246/AM18/	RLA File :05/23/040/00127/AM18/	Lic.No/Date:0510403287 30.06.2017	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
THERMOPLASTIC RUBBER (TPR) COMPOUND	500000 Kg	1. STYRENE BUTADIENE STYRENE	407966 kg
		2. SYNTHETIC RUBBER (GRADE: RB 840) (GRADE: RB 840)	40767 kg
		3. STYRENE ETHYLENE BUTADIENE STYRENE	61267 kg
RA may take consequential action as per Policy / Procedures.			

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57	**Case No.:44/3/87-ALC1/2017**	Party Name: KANODIA TECHNOPLAST LIMITED	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Approved**
	HQ File :01/87/050/00245/AM18/	RLA File :05/23/040/00119/AM18/	Lic.No/Date:0510403304 03.07.2017	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PACKAGING FLEXIBLE LAMINATES	236 MT	1. GRANULES LLDPE	124.100 MT
		2. ALUMINIUM FOIL 5.3 TO 12 MIC	49.500MT
		3. POLYETHYLENE TEREPHTHALATE (POLYESTER) 08 TO 24 MIC	74.200 MT

RA may take consequential action as per Policy / Procedures.

58	**Case No.:120/2/87-ALC1/2017**	Party Name : DHARIYAL POLYMERS PVT.LTD.	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Rejected**
	HQ File :01/87/050/00177/AM18/	RLA File :08/24/040/00085/AM18/	Lic.No/Date:0810140599 04.07.2017	

Decision: The committee considered the case as per agenda and decided to reject the case as Export and Import Items are same.

59	**Case No.:9/4/87-ALC1/2017**	Party Name: GALA SHRINK FIT	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Approved**
	HQ File :01/87/050/00291/AM18/	RLA File :03/94/040/00268/AM18/	Lic.No/Date:0310814427 04.07.2017	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
CROSS LINKABLE POLYTHYLENE COMPOUND CONTAINING MINIMUM 86% LDPE	68805 kg	LDPE LOTRENE FB 3003	60500 kg

RA may take consequential action as per Policy / Procedures.

60	**Case No.:46/3/87-ALC1/2017**	Party Name: KLJ POLYMERS AND CHEMICALS LTD	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Approved**
	HQ File :01/87/050/00247/AM18/	RLA File :05/23/040/00148/AM18/	Lic.No/Date:0510403333 05.07.2017	

Decision: The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

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EXPORT ITEM	QTY	IMPORT ITEM	QTY
1.PE COMPOUND	500000 Kg	1. LINEAR LOW DENSITY POLYETHYLENE (LLDPE)	428386.300 Kg
		2. ETHYLENE VINYL ACETATE	63646 Kg
		3. SILANE	12729.200 Kg
		4. DIBUTYLTIN DILAURATE (DBTL)	4406.300 Kg
		5. DI CUMYL PEROXIDE (DCP)	832.300 Kg

RA may take consequential action as per Policy / Procedures.

61	**Case No.:81/3/87-ALC1/2017**	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Rejected**
	HQ File :01/87/050/00282/AM18/	RLA File :34/24/040/00090/AM18/	Lic.No/Date:3410043324 05.07.2017	
	Decision: The committee note that D/L dated 15.01.2018 was issued by DGFT to firm and requisite information has not been received so far. Thus, the Committee decided to **reject** the case. .			

62	**Case No.:47/3/87-ALC1/2017**	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Deferred**
	HQ File :01/87/050/00248/AM18/	RLA File :05/23/040/00137/AM18/	Lic.No/Date:0510403344 06.07.2017	
	Decision: The Committee considered the case and decided to refer the matter to Technical Expert (Consultant), DGFT.			

63	**Case No.:38/3/87-ALC1/2017**	Party Name: CARD TECHNOLOGY PVT LTD	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Approved**
	HQ File :01/87/050/00239/AM18/	RLA File :04/24/040/00072/AM18/	Lic.No/Date:0410163314 07.07.2017	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Laminated Card (10000 kg)	2000000 Numbers	1. Homo Polymer Sheets/PVC White Core of relevant thickness	10635 kg
		2. Coated Overlay of relevant thickness	1565 kg

RA may take consequential action as per Policy / Procedures.

64	**Case No.:59/3/87-ALC1/2017**	Party Name: SUNFLEX RECYCLING PRIVATE LIMITED	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Deferred**
	HQ File :01/87/050/00260/AM18/	RLA File :08/24/040/00092/AM18/	Lic.No/Date:0810140636 13.07.2017	

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	Decision: The Committee considered the case and decided to refer the matter to DIPP.

65	**Case No.:71/3/87-ALC1/2017**	Party Name: GOVIND RUBBER LIMITED.	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Deferred**
	HQ File :01/87/050/00272/AM18/	RLA File :30/24/040/00009/AM18/	Lic.No/Date:3010104078 14.07.2017	
	Decision: The Committee considered the case and decided to refer the matter to DIPP.			

66	**Case No.:72/3/87-ALC1/2017**	Party Name: GOVIND RUBBER LIMITED.	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Deferred**
	HQ File :01/87/050/00273/AM18/	RLA File :30/24/040/00010/AM18/	Lic.No/Date:3010104079 14.07.2017	
	Decision: The Committee considered the case and decided to refer the matter to DIPP.			

67	**Case No.:73/3/87-ALC1/2017**	Party Name: GOVIND RUBBER LIMITED.	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Deferred**
	HQ File :01/87/050/00274/AM18/	RLA File :30/24/040/00011/AM18/	Lic.No/Date:3010104080 14.07.2017	
	Decision: The Committee considered the case and decided to refer the matter to DIPP.			

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Case No.:6/3/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Approved**
HQ File :01/87/050/00207/AM18/	RLA File :03/94/040/00265/AM18/	Lic.No/Date:0310814667 18.07.2017	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. Polyethylene Compound Grade BS 0699	46.900 M.T	1. LLDPE Granules	43.617 M.T
		2. Ethyl Vinyl Acetate	2.345 M.T
		3. Carbon Black	1.173 M.T

RA may take consequential action as per Policy / Procedures.

69	**Case No.:14/4/87-ALC1/2017**	Party Name: R.R.KABEL LIMITED,	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Rejected**
	HQ File :01/87/050/00296/AM18/	RLA File :03/95/040/00917/AM17/	Lic.No/Date:0310814941 31.07.2017	
	Decision: The committee note that D/L dated 20.12.2017 was issued by DGFT to firm and requisite information has not been received so far. Thus, the Committee decided to **reject** the case. .			

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70	**Case No.:21/4/87-ALC1/2017**	Party Name: VIKAS ECOTECH LIMITED	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Rejected**
	HQ File :01/87/050/00303/AM18/	RLA File :05/24/040/00215/AM18/	Lic.No/Date:0510403703 17.08.2017	
	Decision: The Committee considered the case as per agenda and decided to reject the case as specific import item has not be given.			

71	**Case No.:22/4/87-ALC1/2017**	Party Name: SPERRY PLAST LTD.	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Rejected**
	HQ File :01/87/050/00304/AM18/	RLA File :05/24/040/00224/AM18/	Lic.No/Date:0510403829 29.08.2017	
	Decision: The Committee considered the case as per agenda and decided to reject the case as specific import item has not be given.			

72	**Case No.:23/4/87-ALC1/2017**	Party Name: SPERRY PLAST LTD.	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Rejected**
	HQ File :01/87/050/00305/AM18/	RLA File :05/24/040/00225/AM18/	Lic.No/Date:0510403830 29.08.2017	
	Decision: The Committee considered the case as per agenda and decided to reject the case as specific import item has not be given.			

73	**Case No.:43/5/87-ALC1/2017**	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Deferred**
	HQ File :01/87/050/00358/AM18/	RLA File :05/23/040/00206/AM18/	Lic.No/Date:0510403859 30.08.2017	
	Decision : The Committee considered the case and decided to refer the matter to Technical Expert (Consultant), DGFT.			

74	**Case No.:44/5/87-ALC1/2017**	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:2/87-ALC1/2018 18.04.2018	**Status: Deferred**
	HQ File :01/87/050/00359/AM18/	RLA File :05/23/040/00210/AM18/	Lic.No/Date:0510403860 30.08.2017	
	Decision : The Committee considered the case and decided to refer the matter to Technical Expert (Consultant), DGFT.			

Meeting ended with a vote of thanks to the Chair.

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ASHOK CHANDER BHATT
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi